

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.282/GT/2018

Subject : Petition for determination of final tariff for the period 30.6.2012 to 31.3.2014 in respect of Chamera-III Power Station.

Petition No.321/GT/2018

Subject : Petition for determination of final tariff for the period 2014-19 in respect of Chamera-III Power Station.

Petitioner : NHPC Ltd.

Respondent : PSPCL & ors

Date of hearing : **14.5.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Prashant Kaul, NHPC
Shri A.K.Pandey, NHPC
Shri Jitender Kumar, NHPC
Shri Piyush Kumar, NHPC
Shri Mohit K. Mudgal, Advocate, BYPL

Record of Proceedings

Learned proxy counsel for the Respondent, BRPL prayed for adjournment due to non-availability of the arguing counsel in these matters. This was not objected to by the representatives of the Petitioner.

2. The Commission adjourned the hearing. The Commission however directed the Petitioner to file the following additional information, on affidavit, with copy to the Respondents, on or before **23.5.2019**:

Petition No. 282/GT/2018

- (i) Audited Balance Sheet as on each COD;
- (ii) Item-wise break-up alongwith documentary evidences in respect of financing charges claimed in the capital cost and indicated in form-14;

Petition No. 321/GT/2018

- (i) Details of additional capital expenditure with relevant regulations, clause & sub-clauses

3. The Respondents shall file their replies on or before **30.5.2019** with advance copy to the Petitioner, who may file its rejoinder, if any, by **4.6.2019**. Pleadings



shall be completed by the parties within the due dates mentioned.

4. Matter shall be listed for hearing in due course for which notice shall be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Dy. Chief (Law)

